

ITEM NO.204

COURT NO.8

SECTION IV

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT

PROCEEDINGS OF

Civil Appeal No. 7295/2012

STATE OF HARYANA & ORS.

Appellant(s)

VERSUS

VIKLANG SANGH, HARYANA

Respondent(s)

Date : 31-07-2024

PRESENT :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL
MR. C.A. SUNDARAM, SR. ADV.
MS. SHARMILA UPADHYAY, AOR

For Appellant(s)

Mr. Alok Sangwan, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Sumit Kumar Sharma, Adv.
Ms. Sabarni Som, Adv.
Mr. Rajat Sangwan, Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Fateh Singh, Adv.

For Respondent(s)

Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. D.M. Sharma, Adv.
Mr. Tanay Hari Har Lal, Adv.

A W A R D

Learned counsel for the appellants submits that in view of the judgment of the three-Judge Bench of this Court dated 14.01.2020 in Civil Appeal No. 1567 of 2017, the Government

of Haryana, General Administration Department, has issued a notification dated 25.03.2022 extending benefit of reservation in promotion to the persons with benchmark disabilities including the members of the respondent's Association. In view of the above, it is urged that this appeal has now rendered infructuous.

Accordingly, by the consent of the parties, this appeal stands disposed of as infructuous.

Court fee be refunded as per rules.

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[SHARMILA UPADHYAY, AOR]
MEMBER, LOK ADALAT

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[C.A. SUNDARAM, SR. ADV.]
MEMBER, LOK ADALAT

....., J.
[RAJESH BINDAL]
MEMBER, LOK ADALAT

....., J.
[J.K. MAHESHWARI]
MEMBER, LOK ADALAT